

(b) As per para 19 of Chapter "Introduction" of MPD-2021, the Plan is reviewed at five yearly intervals to keep pace with the fast changing requirements of the society. The process for revision of MPD-2021 was initiated in September, 2011.

(c) Section 7 of Delhi Development Act, 1957 provides for survey and preparation of Master Plan for Delhi (MPD). Accordingly, the first Master Plan for Delhi was formulated as per the provisions of the said Act and was promulgated on 1.09.1962 with a 20 years perspective from 1962-1981. Subsequently, MPD-2001 and MPD-2021 were formulated for 20 year perspective period, which were notified on 1.08.1990 and 7.02.2007 respectively.

(d) Section 6, 7 and 8 of Delhi Development Act, 1957 provide for (i) objects of the Authority, (ii) survey and preparation of Master Plan for Delhi and (iii) preparation of Zonal Development Plan, respectively. Based on the provisions contained in the above Sections, the Master Plans were notified and Zonal Development Plans were prepared, with a perspective of 20 years.

Institutes for children of beggars

3930. SHRI BAISHNAB PARIDA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is proposed to set up an institute for children of beggars with a view to reform them in Delhi, if so, the details thereof;

(b) whether such an institution *i.e.* Institute of Social Sciences has been set up in Odisha where it caters to the education of wards of Naxal elements to ensure that they do not follow the foot-steps of their parents; and

(c) if so, the details with feedback of its success?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) No Sir.

(c) Question does not arise.

UN Convention on the rights of child and proposal for reducing the age of juvenile

3931. SHRI AVINASH PANDE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is planning to reduce the age for defining a 'child' or 'juvenile' under the Juvenile Justice Act, 2000 below 18 years, if so, the reasons therefor; and